

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.33
C.A.No.20/2023 in
C.P.No.04/BB/2023**

IN THE MATTER OF:

Mrs. D.M.Sobha ... Petitioner
Vs.
M/s. Chord Road Hospital Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri L. Srinivas
For the Respondent : Shri A. Murali

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. In response to the Order dated 14.03.2024, Ld. Counsel for the Respondent stated that he is in the process of work out the settlement with the Petitioner and in this regard, he want to file a memo suggesting the name of the CA for conducting the valuation of shares of R-1 Company. He is permitted to file the same within two weeks. One week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
3. List the case on **13.06.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**

Shruthi